

CORRECTED

ITEM NO.21

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.6749/2015

(Arising out of impugned final judgment and order dated 30/06/2015 in CMWP No. 15171/2015 passed by the High Court of Judicature at Allahabad)

ABID SHAMIM AND ANR

Petitioner(s)

VERSUS

INAMUL HAQUE SIDDIQUE & ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief)

Date : 24/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Param Misra, Adv.
Mr. Krishnan Misra, Adv.
Ms. Sharmila Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is submitted by Mr. Dinesh Dwivedi, learned senior counsel appearing for the petitioners that on the earlier occasion there was an inquiry with regard to the caste certificate of the petitioners and the State Government had accepted the same, and in that backdrop, the petitioners filed an F.I.R. against the respondents and the present

Criminal Misc. Writ Petition No.15171 of 2015 has been filed before the High Court for quashment of the said F.I.R. It is contended by him that in such a writ petition, the High Court could not have passed any direction for verification of the caste certificate by the State.

Issue notice.

There shall be stay of the operation of the impugned order dated 30th June, 2015, passed by the High Court of Judicature at Allahabad in Cr1. Misc. W.P. No.15171 of 2015.

However, our order of stay would not be an impediment on the part of the High Court to decide the writ petition as regards the quashment of F.I.R. on its own merit.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master